S1. No.	States/UTs	No. of Districts	District
		160.	Lucknow
		161.	Mirzapur
		162.	Meerut
		163.	Muzaffarnagar
		164.	Pilibheet
		165.	Sahajahanpur
		166.	Varanasi
32. Utt	arakhand (4)	167.	Haridwar
		168.	Dehradun
		169.	Nainital
		170.	Udham Singh Nagar

Sakhi Centres

787. DR. PRADEEP KUMAR BALMUCHU: SHRI DHARMAPURI SRINIVAS:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether Government has received any proposals from the State Governments including Telangana regarding establishment of Sakhi Centres;
 - (b) if so, the details thereof;
- (c) the quantum of funds earmarked for each State and the amount being released at present; and
 - (d) by when these Centres would be established?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. VIRENDRA KUMAR): (a) to (d) Under the scheme, it has been envisaged that One Stop Centre would be set up across the country in phased manner. In the first phase, one Centre was sanctioned per State/UT. Further, 150 additional Centres are taken up in second phase during 2016-17. Recently, the Government of India has approved setting up of 150 additional Centres during the year 2017-18, 2018-19 and 2019-20. So far, 170 One Stop Centres have become operational. The annual recurring grant for running the One Stop Centre is ₹30.00 lakh and non-recurring grant is ₹ 13.14

Lakh. The States who opt for construction, an amount of ₹48.69 lakh is being provided. States opting for construction an amount of ₹1.00 Lakh of non-recurring contingency grant will be given for refurbishment of the temporary accommodation. The State-wise details of fund sanctioned including Telangana during 2015-16,2016-17 and current year is given in the Statement.

Statement

Details of funds sanctioned to the States/UTs under One Stop Centre

Scheme are as under:

(₹ in lakh)

Sl. No.	Proposal Received States/UTs	2015-16	2016-17	2017-18
1.	Andaman and Nicobar Islands	13.19		31.20
2.	Andhra Pradesh	13.19	268.97	330.13
3.	Arunachal Pradesh	13.19	28.41	53.00
4.	Assam	38.84	75.65	
5.	Bihar	13.19	198.90	_
6.	Chandigarh	13.19		
7.	Chhattisgarh	48.30	734.27	146.08
8.	Dadra and Nagar Haveli	43.37	-	-
9.	Daman and Diu	45.88	-	10.84
10.	Goa	45.88	19.41	-
11.	Gujarat	45.88	38.82	
12.	Haryana	36.41	116.48	38.30
13.	Himachal Pradesh	37.68	-	15.00
14.	Jammu and Kashmir	45.88	95,65	87.52
15.	Jharkhand	10.26	56.82	18.47
16.	Karnataka	45.88	85.24	_
17.	Kerala	45.08	113.65	11.80
18,	Madhya Pradesh	45.88	773.04	131.27
19.	Maharashtra	45.88	213.55	413.34
20.	Manipur	12.89		_

Sl. No.	Proposal Received States/UTs	2015-16	2016-17	2017-18
21.	Meghalaya	13.19	28.41	7.75
22.	Mizoram	37.68	_	26.10
23.	Nagaland	45.88	55.41	80.41
24.	Odisha	10.28	15.00	83.64
25.	Puducherry	37.00	_	19.41
26.	Punjab	43.82	97.07	204.58
27,	Rajasthan	12.12	346.24	-
28.	Sikkim	45.88	_	30.71
29.	Tamil Nadu	45.88	_	_
30.	Telangana	45.88	155.31	48.69
31.	Tripura	45.88	_	_
32.	Uttar Pradesh	45.88	454.63	71.45
33.	Uttarakhand	13.19	58.24	114.51

Grievance redressal mechanism through Twitter and Facebook

788. DR. VINAY P. SAHASRABUDDHE: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Ministry has prepared any structured guidelines for grievance redressal related communications *via* twitter and facebook and if so, the details thereof and if not, the reasons therefor;
- (b) the total grievances voiced *via* twitter and facebook and redressed during 2014 to 2017 and what has been the general nature of these grievances; and
- (c) what kind of human as well as Information and Communication Technology (ICT) infrastructure has been created for this task?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. VIRENDRA KUMAR): (a) The Ministry of Women and Child Development dedicated an email (*complaint-mwcd@gov.in*) solely to address and resolve the issues of hateful conduct and stalking on Social Media platforms such as Twitter, Facebook etc *w.e.f.* July 2016.